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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.851/96.

Date of order : 7.8.1996.

Between

U.V.Subbarayudu

.. Applicant

And

1. The Sub Record Officer,
R.M.S. 'AG' Division,
Cuddapah.

2. The Member(P),
Postal Services Board,
New Delhi.

.. Respondents

Counsel for the Applicant

.. Shri Krishna Devan for
Shri Sd. Shareef Ahmed

Counsel for the Respondents

.. Shri V.Bhimanna,
Addl. CGSC

C O R A M

Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman

Hon'ble Shri H.Rajendra Prasad : Member(A)

Order.

(Per Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman)

The grievance of the applicant mainly is that the revisional authority has not disposed of the revision petit although a period of six months has elapsed and therefore he should be directed to dispose of the same early.

2. The applicant had filed a revision petition addressed to the Regional Postmaster-General, Southern Region, Kurnool and the Secretary to Government, Ministry of Post, New Delhi.

He was informed by the Office of Postmaster-General, Kurnool on 3-1-96 that the proper authority to whom the petition should be addressed is Member(P), Postal Services Board or the D.G.

Posts. He was advised that if he so desires he may send his petition to the proper authority through proper channel

.....2

[Signature]

According to the applicant thereafter he submitted the revision petition to the proper authority as above through proper channel on 1.2.96.

3. In our opinion, since the applicant has been removed from service and he has challenged the order of removal revision petition should have been disposed of by the learned Member (P) of the Postal Services Board by this time and any further delay would not be in the interests of justice. Hence the following order:-

The learned Member (P) of the Postal Services Board, New Delhi is directed to dispose of the revision petition of the applicant dated 1.2.96 and communicate the decision thereon to the applicant within a period of two months from the date of receipt of this order.

4. A copy of the revision petition described as appeal dated 1.2.96 (Annexure 4) may be supplied by the learned counsel for the applicant to the office of this Tribunal within a period of one week. On such copy being furnished that shall be forwarded alongwith a copy of this order to the Respondent No.2. Immediately thereafter the Respondent No.2 shall act on that copy if for any reason the original appeal ^(revision) has not been received by him. If within one week copy is not supplied by the learned counsel for the applicant then only a copy of this order may be forwarded to the Respondent No.2.

4. The O.A. is disposed of in terms of the above order.

No order as to costs.

1.51 A.M.
(H. Rajendra Prasad)
Member (P).

M.G. Chaudhary
(M.G. Chaudhary)
Vice-Chairman.

Dated: 7.8.1996.
Dictated in Open Court.

br.

Deputy Registrar 216

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O.A.851/96.

To

1. The Sub RecordOfficer,
R.M.S.'AG' Division,
Cuddapah.
2. The Member(P)
Postal Services Board,
New Delhi.
3. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm.

1 COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 7 - 8 - 1996

~~ORDER~~ / JUDGMENT

M.A/R.A./C.A. No.

in

O.A.No. 851/96

T.A.No. (w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

No Spoke Copy

pvm

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal
प्रेषण/DESPATCH

16 AUG 1996

हैदराबाद व्यापारी
HYDERABAD DIVISION